

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
TP/3(AHM)2023 in CP of 69(HC)2013

Proceedings under Section 7 IBC

IN THE MATTER OF:

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

Order delivered on: 10/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Rashesh Sanjanwala, Ld. Sr. Adv. a.w. Mr. Tarak Damani, Ld. Adv.

For the Respondent

:Ms. Prachi Bohra, Ld. Adv. for Mr. Mohit Gupta, Ld. Adv.

ORDER

Learned proxy counsel for the respondent submitted that a leave note is circulated on behalf of the arguing counsel for the respondent being out of town for personal reason. However, it is seen that on last date, last chance was given for settlement in the matter and this is a high value matter. Since, the learned senior counsel for the applicant bank has no objection, the matter stands adjournment.

Re-list on 29.01.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)